
(2004) 04 SC CK 0013

In the Supreme Court Of India

Case No : Criminal Appeal No. 1268 of 1997

Rajendran and Another

APPELLANT

Vs

State of Tamil Nadu

RESPONDENT

Date of Decision : 13-04-2004

Acts Referred:

Penal Code, 1860 (IPC) — Section 147, 148, 149, 302

Citation : (2004) 2 ACR 1950 : (2004) AIRSCW 2967 : (2004) CriLJ 2544 :
(2004) 4 SCALE 551 : (2004) 10 SCC 689 : (2004) 3 Supreme 284

Hon'ble Judges : S. B. Sinha, J;B. P. Singh, J

Bench : Division Bench

Advocate : A.T.M. Sampath, Aarti, T.S. Shanthi and V. Balaji, for the Appellant;
Abhay Kumar and Subramonium Prasad, for the Respondent

Final Decision : Allowed

Judgement

B.P. Singh, J.—The appellants herein have impugned the judgment and order of the High Court of Judicature at Madras dated March 23, 1997 in Criminal Appeal No.177 of 1988 whereby their conviction u/s 302 read with Section 149 of the IPC and sentence of life imprisonment, as well as their conviction u/s 147 and sentence of six months rigorous imprisonment has been affirmed by the High Court. We may observe that apart from these two appellants, two other persons who were convicted by the same judgment and order had also preferred a SLP before this Court alongwith the appellants herein, but the SLP in so far as it related to them, was rejected by this Court by order dated 12.12.1997.

2. In all eight persons were put up for trial before the Second Additional Sessions Judge, Madras, charged variously of offences under Sections 147, 148, 302 and 302/149 IPC. The appellants herein were A-1 and A-6 before the trial court. The learned Additional Sessions Judge by his judgment and order dated 25th March, 1988 in Sessions Case No. 142/87 found A-2 guilty of the offence u/s 302 IPC and sentenced him to imprisonment for life. The remaining seven accused were found guilty of the offence u/s 302/149 IPC and they were also sentenced to

imprisonment for life. Further, the appellants herein as well as A-3, A-4 and A-7 were found guilty of the offence u/s 147 IPC and sentenced to undergo six months rigorous imprisonment. A-2, A-5 and A-8 were further sentenced to rigorous imprisonment for one year u/s 148 IPC.

3. Aggrieved by the judgment and order of the trial court, three appeals were preferred before the High Court of Judicature at Madras being Criminal Appeal Nos. 177-179 of 1988. The appellants herein were the appellants in Criminal Appeal No. 177 of 1988 alongwith two others. It appears that during the pendency of the appeal in the High Court, A-2 died. Therefore, the appeal as against him abated. The High Court by a common judgment of March 25, 1997 allowed the appeals preferred by A-3, A-4 and A-7. However, it confirmed the conviction and sentence of the other accused including the appellants herein. A SLP was preferred by the appellants herein alongwith A-5 and A-8, but as earlier noticed, the SLP preferred on behalf of A-5 and A-8 was rejected by this Court. In this appeal, therefore, we are only concerned with the conviction of the two appellants herein.

4. The case of the prosecution was that on 21.6.1987 at about 9.00 P.M., all the accused having formed themselves into an unlawful assembly with the common object of committing the murder of one Babu surrounded him and assaulted him as a result of which he succumbed to his injuries. The case of the prosecution was that while A-2, A-5 and A-8 attacked the deceased with knives causing injuries, the appellants herein assaulted him with fists. The three remaining accused who have since been acquitted, were alleged to have dragged the deceased to a considerable distance, though there was no allegation that they took part in the assault. So far as the acquitted accused are concerned the High Court recorded a finding in their favour since the evidence disclosed that they had come to the place of occurrence after the assault on the deceased was over and therefore were not members of the unlawful assembly, sharing a common unlawful object. In any event, the High Court gave to them the benefit of doubt as there was no evidence to prove that the deceased had been dragged by them as alleged. The evidence on record disclosed the complicity of the remaining accused, including the appellants herein. They were, therefore, convicted and sentenced as earlier noticed.

5. Learned counsel for the appellants submitted that having regard to the role played by the appellants herein, they cannot be found guilty of the offence u/s 302 read with Section 149 IPC. The submission is based on the factual foundation that the appellants herein did not assault the deceased with any weapon and merely assaulted him with fists. They, therefore, did not share the common object of the unlawful assembly to commit the murder of the deceased.

6. The submission urged on behalf of the appellants must be rejected. The concurrent finding of fact of the courts below is that the appellants alongwith three others, namely, A-2 (since deceased), A-5 and A-8 formed themselves into an unlawful assembly, the common object of which was to commit the murder of

Babu deceased. Once it is held that they were members of the unlawful assembly and in pursuance of the common object of such an assembly, Babu was murdered, the appellants cannot escape their liability because every member of the unlawful assembly is guilty of the offence committed by any member of such unlawful assembly, if in prosecution of the common object of that assembly an offence is committed. The appellants cannot argue that they were not members of the unlawful assembly because their participation in the assault has been proved beyond reasonable doubt. Once their participation is established, they cannot escape their liability by pleading that they did not cause any serious injury but merely assaulted the deceased with fists. The mere fact that they were members of the unlawful assembly at the time when the offence was committed, makes them guilty of the offence committed by any member of the unlawful assembly in prosecution of the common object of that assembly. Section 149 of the IPC enunciates a principle of vicarious liability and, therefore, every member of the unlawful assembly is guilty of the offence committed by any member of such assembly. Learned Counsel for the appellants relied upon the decision of this Court in *Rajendra Shantaram Todankar Vs. State of Maharashtra and Others*, and submitted that the principles enunciated therein may be applied to the facts of this case. We are afraid the aforesaid decision renders no help to the appellants because in that case some of the appellants were acquitted on a finding that they did not share any common object with those who indulged in an assault on another person, assault on whom was not pre-planned, nor shared as common object by them, and the evidence did not disclose that an unlawful assembly came into existence at the spur of the moment. This is not a case of that nature because in the instant case, the very object of the unlawful assembly was to commit the murder of Babu and, in fact, Babu was murdered in pursuance of the common object of the unlawful assembly. The participation of the appellants not being in doubt, their conviction with the aid of Section 149 cannot be assailed.

7. We, therefore, find no merit in this appeal and the same is accordingly dismissed.